

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.204/2014

New Delhi, this the 17th day of September, 2019

**Hon'ble Mr. S.N. Terdal, Member(J)
Hon'ble Mr. A.K.Bishnoi, Member (A)**

Sh. Jogender Singh, Age 43 years
S/o Late Sh. Paras Ram
R/o RZ-B-107, Gurudwara Road
Gali No.-6, Mahavir Enclave
Palam, New Delhi. ... Applicant

(By Advocate: Shri Sachin Chauhan)

Versus

1. Govt. of NCTD through
The Commissioner of Police (AP)
PHQ, I.P. Estate
New Delhi.
2. The Additional Commissioner of Police/Vigilance
Through the Commissioner of Police (A|P)
Police Headquarters, I.P. Estate
M.S.O. Building, New Delhi.
3. The Dy. Commissioner of Police
Establishment through
The Commissioner of Police (AP)
PHQ, I.P. Estate
New Delhi. ...Respondents

(By Advocate:Shri Amit Anand)

ORDER (ORAL)

Hon'ble Mr. S.N. Terdal, Member (J)

Heard Shri Sachin Chauhan, counsel for applicant and Shri Amit Anand, counsel for respondents.

2. The reliefs prayed for in the OA are as follows :-

- "8.1 To direct the respondent that the name of applicant be removed from the list of Secret List of D.I. from the date of its inception i.e. w.e.f. 1.12.11 with all consequential benefits.
- 8.2 To direct the Respondents to open the sealed cover in respect of the promotion of the applicant to the Promotion List – 'B-I' (Exe.) w.e.f. the date then the batchmate of applicant promoted to list B-I i.e. in the year 2010 and if found fit then to promote the applicant to Promotion List – 'B-1' (Exe.) alongwith batchmate with all consequential benefits including seniority & Promotion and pay & allowances.

Or/and

Any other relief which this Hon'ble Court deems fit and proper may also awarded to the applicant."

3. The learned counsel for the applicant has produced the order dated 18.04.2019 passed by the respondents. As per the said order, the applicant has been removed from the Secret list of Doubtful Integrity. The said order is extracted below :-

"Office of the Dy. Commissioner of Police

1st BN. DAP, Delhi

With the approval of the Spl. Commissioner of Police/Vigilance, Delhi, vide order No.2783-85/Vig./CA(AC-V) dated 01.04.2019, the name of Ct. Joginder Singh, No.6684/DAP (PIS No.28902035) has been removed from Secret List of Doubtful Integrity w.e.f.01.12.2011 (i.e. from the date of inception), subject to the outcome of the Crl. L.P./Crl. MA filed by the State against his acquittal in case FIR

No.383/2007 dated 07.05.2007 u/s 7/13 (i)(D)(ii)POC Act, PS Dabri, Delhi, which is pending in Hon'ble High Court of Delhi.

(Rakesh Kumar)
Dy. Commissioner of Police
1st Bn. DAP:Delhi

No.926-928/CA, (AC-1)/DCP-1st Bn. DAP, dated Delhi, the 18.04.2019"

4. In view of the above, counsel for the applicant submits that the respondents may be directed to take consequential steps with regard to all the reliefs prayed for.
5. In view of the submission of the applicant, the respondents are directed to take decision in accordance with rules with regard to grant of consequential benefits to the applicant. Accordingly, the OA is disposed of. No order as to costs.

(A.K.Bishnoi)
Member (A)

(S.N. Terdal)
Member (J)

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